

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 417**

TO BE ANSWERED ON THE 4TH FEBRUARY, 2020/ MAGHA 15, 1941 (SAKA)

ANTI CAA PROTESTS

**417. SHRI S. MUNISWAMY:
SHRIMATI SAJDA AHMED:
SHRI T.R. BAALU:
SHRI SYED IMTIAZ JALEEL:
SHRI VINCENT H. PALA:
SHRI ANTO ANTONY:
PROF. SAUGATA RAY:
SHRI KODIKUNNIL SURESH:
SHRI ASADUDDIN OWAISI:
SHRI DEEPAK BAIJ:
SHRI HIBI EDEN:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the reasons for agitation against Citizenship Amendment Act (CAA) in the country;**
- (b) the number of persons killed, injured, detained and prosecuted for agitation, estimated damage to property reported, the number of policemen killed, injured, suspended and booked for high handedness, State/UT-wise;**
- (c) the number of colleges and universities closed/suspended due to the said protests, State/UT-wise;**
- (d) the names of the States which refused to implement the said Act or passed resolution against it along with the reaction of the Government thereto;**
- (e) the number of countries which issued travel warning due to the said protests; and**
- (f) the steps taken or being taken by the Government to take into consideration the reasons for agitation and reconsider the CAA afresh?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (f): 'Public Order' and 'Police' are State subjects as per Schedule VII to the Constitution of India and the State Government concerned is primarily responsible for maintenance of law and order in the State and to take action against the culprits as per law. The Central Government monitors the law and order situation in the States and assists the State Governments in case of major law and order problem by deploying Central Armed Police Forces (CAPFs) on the request of State Governments.

The Delhi police has reported incidences of violence, unlawful gathering, stone pelting, damage to public/personal property and number of persons arrested during protest against Citizenship (Amendment) Act, 2019. The details are placed as Annexure.

The Central Government has received Resolutions adopted by Legislative Assemblies of certain States such as Rajasthan. State Government of Kerala has also filed an Original Suit in the Honourable Supreme Court under Article 131 of the Constitution of India.

The Citizenship (Amendment) Act, 2019 has come into force w.e.f. 10.01.2020. "Citizenship" is a Central subject under entry number 17 of List I- Union List under Seventh Schedule of the Constitution of India. Parliament has legislative competence to enact laws for all Central subjects under List I as provided under Article 246(1) of the Constitution of India read with Article 11.

Summarised report of Delhi Police about agitations, rallies and dharnas held and citizens arrested while protesting against the Citizenship (Amendment) Act, 2019.

Details of the protests that took place in Delhi against the Citizenship (Amendment) Act, 2019 and the cases registered and persons arrested are as under:-

Number of Protests	Cases Registered	Persons Arrested
66	11	99

2. The reported details of losses occurred while containing the protests/ demonstrations against CAA are as under:

(i)	Motor Cycle	-	80
(ii)	Car	-	06
(iv)	Bus	-	04
(v)	Toilet Van	-	01
(vi)	Police Vehicle	-	02
(vii)	Other Vehicle	-	23
(viii)	Barricades	-	32
(ix)	Police booth	-	01
(x)	Divider railing	-	01
(xi)	Media Camera	-	01

3. Locality wise details of protest and unlawful activities by the mob:-

Date	Locality	Brief facts	Persons arrested
<u>13.12.2019</u> <u>15.12.2019</u> <u>16.12.2019</u>	Jamia Milia University	Gathering in large number by the students, ex-students and persons belonging to political organisations during imposition of Sec 144 of CrPC and march towards Parliament. Pelted stones and broke barricades. Damaging/defacing public and personal property. Setting on fire three Police Booths.	25

16.12.2019	Chand Bagh Mazar	Protesters threw stones and damaged public property.	1
20.12.2019	Sunder Nagar	After Friday namaaz gathering of about 4000 people and march towards Waziarabad road during imposition of Sec 144 of CrPC. Stone pelting by the mob. Police had to use tear gas shells to control the situation.	18
17.12.2019	Brij Puri Pulia Foota Road and Seelampur T-point	Gathering of agitators and stone pelting by them. This injured two police personnel and a private person. Damaging/defacing public and personal property. Setting on fire Police Booths.	28
20.12.2019	Netajee Subhas Chander Marg Old Seemapuri	Unlawful assembly by thousands of people and stone pelting, Damaging/defacing public and personal property. Involvement of political leaders in provoking the violent sentiments.	21
24.01.2020	Shaheen Bag	A reporter from News Nation TV channel and his team was attacked by the mobsters when three media person got injured.	-
